

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101
Appeal-121/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 21(1), New Delhi

.....Applicant

Vs.

Roc & Ors. (Rishabh Buildhome Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr,
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advts.

For the Respondent :

ORDER

This is an appeal filed under Section 252(3) of the Companies Act, 2013 seeking restoration of the name of the Respondent company which was struck down by the order of RoC passed in terms of Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Income Tax Department. Issue notice to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **04.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)